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Title: The Minister of Food Processing Industries made a statement regarding cancellation of M/s Shaktiman Mega Food Park on the points raised in the House.

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRIMATI HARSIMRAT KAUR BADAL): In continuation to the statement regarding cancellation of M/s Shaktiman Mega Food Park made on 12<sup>th</sup> May, 2015 in the Lok Sabha, Shri Mallikarjun Kharge, hon. Member of Parliament raised fresh points today, hence in the light of the same, it is to clarify that the Ministry received a letter dated 19.07.2012 whereby it was informed that the UP State Industrial Development Corporation Board had decided to allow subletting of vacant land and not to charge commercial rates in order to facilitate setting up of the Mega Food Park. According to the same letter, M/s Indo Gulf Fertilizers and M/s Shaktiman Mega Food Park Limited were thereafter asked to submit papers within one week as per their own request. Whether the required documents were submitted by the SPV to the UPSIDC was not reported by SPV.

On December 18, 2012, the Ministry of Food Processing Industries received a letter from the Ministry of Petroleum and Natural Gas informing that it would not be possible to allocate domestic gas in view of its shortage in the country for the proposed captive power plant in the mega food park at Jagdishpur.

On 16<sup>th</sup> January, 2013, the Ministry of Food Processing Industries received a letter from M/s. Shaktiman Mega Food Park Private Ltd. (Aditya Birla Group company) in which the promoters requested for natural gas at administered prices (APM) from GAIL natural gas terminal at Jagdishpur for setting up a natural gas based captive plant that would offer a "unique advantage" to their food park. The promoters stated and I quote "that we cannot go ahead with the project unless we are clear on the financial viability of the project for which your approval for domestic natural gas at administered prices is absolutely critical".

In view of the facts above, I would like to inform the House that UPSIDC agreed to allow subletting of the land to the SPV without charging commercial rates, it seems that necessary formalities for acquiring the land were not completed. Also the unique advantage that was expected by M/s Shaktiman Mega Food Park Limited for putting up captive power plant with an assured supply of gas at administered prices (APM) was not a pre-requisite or a pre-condition for setting up of Mega Food Park under the guidelines of the scheme.

**12.49 ½ hrs**

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